

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 596  
TO BE ANSWERED ON 18<sup>TH</sup> NOVEMBER, 2016**

**AMBULANCE SERVICE FOR CARRYING DEAD BODIES**

**596. SHRI CH. MALLA REDDY:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken cognizance of reports on refusal of hospitals to provide vehicles (Ambulances) to carry dead bodies;
- (b) if so, the punitive measures taken in this regard; and
- (c) whether the Government has formulated any criteria/guidelines for funding the projects related to emergency ambulance service for States/UTs?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

- (a) & (b) The ambulances are intended to transport patients needing emergency care to appropriate healthcare facilities.

Public health and hospitals being a State subject, ambulances are under the control of State Governments.

The responsibility to provide services for transportation of dead bodies is within the remit of respective State/UT Governments.

- (c) Under National Health Mission (NHM), States/UTs are provided technical and financial support for strengthening their healthcare systems, including Emergency Ambulance Services. Ambulance requirement under the NHM is appraised on the basis of population to be served and average response time, average kilometres covered per ambulance per day and patients transported per day by existing fleet of ambulances.

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